

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

O.A.No.64/2020

Dated Monday, the 20th day of January, 2020

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

V.Chandran,

S/o. Veera Ragavan,

72/3, CPWD Quarters,

Kamarajar Salai,

K.K.Nagar, Chennai 600078.

....Applicant

By Advocate M/s. G. Thangavel

Vs

1.The Union of India,
rep by the Secretary,
Ministry of Corporate Affairs,
Shastri Bhavan, New Delhi 110001.

2.Regional Director,
Ministry of Corporate Affairs,
Southern Region, Shastri Bhavan,
Chennai 600006.

3.The Official Liquidator,
High Court of Madras,
1st Floor, No. 29, Rajaji Salai,
Corporate Bhavan, Chennai 600001.Respondents

By Advocate Mr. Su. Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To pass appropriate order directing the respondent herein to dispose the representation dated 09.10.2019 within the stipulated period prescribed by this Hon'ble Tribunal, enabling the applicant herein to have the regularization of his service with effect from date of initial appointment dated 18.05.1979 and thus render justice."

2. The applicant was initially appointed on 18.05.1979 as a Estate Attender/Peon in the 3rd respondent office on consolidated monthly remuneration. Subsequently by order dated 22.12.2009 and 10.12.2010, he was appointed as Night Watchman against Group D post in the 2nd respondent office and he has been continuously working as such and put in more than 41 years of unblemished service and he retired on superannuation on 31.07.2019. The grievance of the applicant is that his services were not regularized from the date of initial appointment. He has made a representation to the competent authority on 09.10.2019 regarding his grievance. When there is no response, he has filed this OA.
3. When the matter came up for admission, learned counsel for the applicant would submit that applicant will be satisfied if his representation dated 09.10.2019 as Annexure A-9 to the competent authority regarding his grievance is considered and orders are passed, within a stipulated time limit.
4. Mr.Su.Srinivasan, SCGSC, takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
5. In view of the limited relief sought and without going into the merits of the case, the OA is disposed of in the following lines:

"The competent authority is directed to consider the applicant's representation dated 09.10.2019 as Annexure A-9 on the basis of the relevant rules and regulations and pass a reasoned and speaking order, within a period of three months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

20.01.2020

M.T.

**(P.MADHAVAN)
MEMBER (J)**